

(Secretary-General)

Thursday, the 2nd May, 1974, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

"That this House concur in the recommendation of the Lok Sabha that the Rajya Sabha do elect three members to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Shri N. P. Chaudhari, Shri Sundarmani Patel and Miss Saroj Purshottam Khaparde from the membership of the Rajya Sabha on the 2nd April, 1974, and resolves that this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, three members from among the members of the House to the said Committee to fill the vacancies."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:—

1. Shri N. P. Chaudhari
2. Shri Chandramani Lal Chowdhary
3. Shri M. C. Balan,

(iii) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 3rd May, 1974, adopted the following motion in regard to the Committee on the Welfare of Scheduled Tribes:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect one member to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy

caused by the resignation of Dr. Z. A. Ahmad, from the membership of the Committee on the 28th April, 1974 and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from among the members of the House to the said Committee to fill the vacancy."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri B. Rachaisah, Member, Rajya Sabha has been duly elected to the said Committee.'

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 4th May, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS MINUTES

SHRI G. G. SWELL (Autonomous Districts): I beg to lay on the Table Minutes of the Thirty-sixth to Forty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session

#### ESTIMATES COMMITTEE

#### STATEMENT SHOWING FINAL REPLIES OF GOVERNMENT IN RESPECT OF CERTAIN RECOMMENDATIONS

SHRI R. K. SINHA (Falzabad). I beg to lay on the table a statement showing the final replies of the Government to the recommendations included in Chapter V of the Twenty-Eighth Report of the Estimates Committee (Fifth Lok Sabha) regarding action taken by Government on the

recommendations contained in the Eighteenth Report of the Estimates Committee (Fifth Lok Sabha) on the erstwhile Ministry of Foreign Trade—Tea Board.

COMMITTEE ON SUBORDINATE  
LEGISLATION

TWELFTH REPORT

**SHRI K. LAKKAPPA (Tumkur):** I beg to present the Twelfth Report of the Committee on Subordinate Legislation.

12.20 hrs.

STATEMENT RE: INDIAN OIL CORPORATION

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH):** Mr. Speaker, Sir, in the course of discussions on a Notice under Rules 222 and 224 of the Rules of Procedure and Conduct of Business in Lok Sabha by Hon'ble Member, Shri Madhu Limaye, the question of the appointment of Shri C. R. Das Gupta as Chairman of the Indian Oil Corporation was raised.

**MR. SPEAKER.** This is a long statement containing seven Pages. Please lay it on the Table of the House.

**SHRI D. K. BOROOAH.** Sir, I lay the statement on the Table of the House.

Statement

In the course of discussions on a Notice under Rules 222 and 224 of the Rules of Procedure and Conduct of Business in Lok Sabha by Hon'ble Member, Shri Madhu Limaye, the question of the appointment of Shri C. R. Das Gupta as Chairman of the Indian Oil Corporation was raised. The Notice itself pertained to an alleged breach of privilege and contempt

of the Committee on Public Undertakings and of this august House by Shri C. R. Das Gupta in the course of a statement and affidavit filed before the Pipelines Inquiry Commission on 8th February, 1971. In the matter of privilege, this august House has sovereign powers and the question will be decided under directions of the Hon'ble Speaker in due course. I shall submit to the Hon'ble Speaker all the relevant facts and material on this subject available to me in this Statement, I shall confine myself to the matter of Shri C. R. Das Gupta's appointment as Chairman of the Indian Oil Corporation.

2. I had requested a Committee presided over by Shri P. N. Haksar to assist me in finding suitable Chairman for the Oil & Natural Gas Commission and for the Indian Oil Corporation. However, while a recommendation was made for the ONGC, this Committee was unable to recommend a name for the IOC. As the Indian Oil Corporation which is one of the major public sector organisations, was without a Chairman for several months, and a the management of the oil economy, of which the Corporation commands a major share, was assuming growing importance, I decided that the best man available inside that organisation should be appointed to the post. In the totality of the Corporation's operations, the refinery sector which has major programmes of expansion, requires the greater direction and control, and hence it was decided that the Chairman should be a person with considerable experience of constructing and managing refineries. After taking all factors into account, and in view of his long experience and excellent record, I chose Shri C. R. Das Gupta, the senior most officer in the Refineries & Pipelines Division, and my recommendation was approved by Government.

3. An allegation has been made in the Hon'ble Member's Notice that Shri Das Gupta did not implement the recommendations of the Commission of Inquiry on the Pollution of Ganges Waters. At the outset I would like to point out that Shri Das Gupta was